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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CRL.M.C. 5923/2014

STATE (GOVT OF NCT DELHI) Petitioner

Through: Mr. Naveen Sharna, Additional
Public Prosecutor for State with
Inspector Virender Singh

versus

PARTH WADIA Respondent

Through: Mr. V.K. Bali, & Mr. Arun
Bhardwaj, Senior Advocates with
Mr. Vineet Malhotra, Advocates
for Respondent

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER
29.05.2015

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Cancellation of bail granted to respondent in FIR No.486/14, under Section 323/327/452/506/34 IPC registered at Police Station Vasant Kunj, Delhi is sought in this petition. In view of order passed in other connected petition, wherein the said FIR has been quashed, this petition is disposed of as infructuous.

(SUNIL GAUR)
JUDGE

MAY 29, 2015

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